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NOTIFICATION
(INCOME-TAX)

No. 2257 (F.No.197/60/83-IT(AI): In exercise of the powers conferred by sub-clause (iv) of clause (23C) of Section 10 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies "West Bengal Chief Minister's Relief Fund" for the purpose of the said section for the period covered by the assessment years 1981-82 to 1986-87.

R
(R. K. TEWARI)

UNDER SECRETARY TO THE GOVERNMENT OF INDIA

To
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 2. The Commissioner of Income-tax, West Bengal-VII, Calcutta, with ref. to his letter No. Assmt/7024/CI, dated 12.2.85.
BE/101/83-84
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